358	Written Answers to	[RAJYA SABHA	Unstarred Questions		
1	2	3	4	5	
1785.	Assam	Lakhimpur	Telahi	Pub Telahi	
1786.	Assam	Darrang	Bechimari	Dai Pam	
1787.	Jammu and Kashmir	Kathua	Kathua	Chak Sona Nupa Hq. Chak Sajjan	
1788.	Assam	Kamrup	Bihdia	Biradutta	
1789.	Assam	Dhubri	Agomani	Ranpagli	
1790.	Assam	South Salmara- Mankachar	Mankachar	Bengerbhita	
1 7 91.	Assam	Dhubri	Bilasi Para	Baghmari	
1792.	Assam	Tinsukia	Kakopathar	Kakajan	
1793.	Assam	Goalpara	Matia	Srisuryagiri	
1794.	Assam	Darrang	Bechimari	Baligaon	
1795.	Meghalaya	Ri Bhoi	Bhoirymbon	g Bhoirymbong	
1796.	Meghalaya	West Jaintia Hills	Thadlaskein	Jowai	
1797.	Meghalaya	South West Khasi Hills	Mawkyrwat	Mawkyrwat	
1798.	Meghalaya	East Khasi Hills	Mawkynrew	Umblai	
1799.	Meghalaya	East Khasi Hills	Mylliem	Mawpat	
1800.	Meghalaya	South West Garo Hills	Betasing	Agalgre	

Fast Track Courts

716. SHRI RAJMANI PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to increase the number of fast track courts in the country;
- (b) if so, the details thereof along with the steps taken by Government in this regard and if not, the reasons therefor;
- (c) the total amount allocated and the expenditure incurred during each of the last three years and the current year for setting up of these courts;

whether Government has allocated more funds to various States for establishment of these courts and appointment of more judges in these courts; and

if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (e) The decision of setting up Fast Track Courts (FTCs) and allocation of funds lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the concerned High Courts. In its judgment in Brij Mohan Lal and Others v/s Union of India and Others on 19.04.2012, the Hon'ble Supreme Court of India had, inter alia, directed the States that they shall not take a decision to continue FTCs on an ad-hoc and temporary basis. They (States) will need to decide either to bring the FTCs scheme to an end or to continue the same as a permanent feature in the State.

An amount of ₹870 crore was released to the State Governments for FTCs during a period of 11 years from 2000-01 to 2010-2011 and Central funding was discontinued beyond 31.03.2011. The Central grants released to the States for FTCs from 2000-2001 to 2010-2011 is given in Statement-I. (See below) The Central Government decided to provide funds upto a maximum of ₹80 crore per annum on a matching basis upto 31.03.2015 from the 13th Finance Commission Award for meeting expenditure on salaries of the 10% additional positions of Judges being created in the subordinate Judiciary following the direction of Supreme Court in the case of Brij Mohan Lai Vs. Union of India. The State Governments and Chief Justices of the High Courts were requested to utilize these positions for creation of FTCs also.

The Government of India proposed setting up of 1800 FTCs with a cost of ₹4144 crore as a component of its Memorandum to the 14th Finance Commission (14th FC) in order to dispose of cases pertaining to heinous crimes, cases involving senior citizens, women, children, disabled and litigants affected with HIV AIDS and other terminal ailments and civil disputes involving land acquisition and property/rent disputes pending for more than five years at a cost of ₹4144 crore, the details of which are enclosed as Statement-II (See below). The 14th FC endorsed the proposal of the Union Government and urged the State Governments to use the additional fiscal space provided by the Commission in the tax devolution from 32% to 42% to meet such requirements.

The details of funds allocated by the State/UT Governments and their expenditure for setting up and running these courts during each of the last three years and the current year State/UT-wise is not maintained at Central Government level.

Statement-I	

	(₹ in lakh)	Grand Total	€ ¶1	75	10	4864.50	143.89	1133.30	9326.70	1675.90	262.70	7574.98	807.90	334.56	300.60	3943.67
			0.00	2010-11	6	1096.00	14.40	00:96	720.00	129.60	24.00	09.777	67.20	43.20	ı	192.00
to 2010-11		of Justice	0000	2009-10	8	Ĝ	14.40	00.96	720.00	148.80	14.40	1	76.80	43.20	Ĭ	196.80
Grants released to States for Fast Track Courts from 2000-01 to 2010-11		Central Grant released by Department of Justice	0000	7008-09	7	142.40	14.40	91.20	720.00	148.80	19.20	580.80	38.40	38.40	ī	249.60
ıck Courts fr		int released by	0000	2007-08	9	412.80	14.40	00'96	720.00	129.60	24.00	571.20	67.20	0	Į.	190.17
for Fast Tra		Central Gra	0000	7000-07	5	412.80	14.40	00'96	720.00	129.60	24.00	1355.90	33.60	43.57	ŧ	226.00
sed to States			0000	2002-06	4	550.50	19.20	128.00	960.30	198.40	32.00	1062.80	102.40	57.60	ř	569.80
		Released	from 2000-01	to 2004-05*	3	2250.00	52.69	530.10	4766.40	791.10	125.10	3226.68	422.31	108.59	300.60	2319.30
Central		Name of the State			2	Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattisgarh	Goa	Gujarat	Haryana	Himachal Pradesh	J&K	Jharkhand
		SI. No		98	-		2	65	4	5.	9	7.	∞:	6	10.	Ë

360 Written Answers to [RAJYA SABHA] Unstarred Questions

4938.80	1757.65	4067.20	8801.60	150.80	181.20	184.48	124.28	2978.60	1205.30	5116.69	29.70	2641.60	108.36	13596.81	3168.62	7590.40	87010.60
441.60	148.80	316.80	537.60	09.6	28.80	14.40	09.6	168.00	81.60	398.40	a	235.20	0	1094.40	29:65	571.20	7315.62
446.40	148.80	316.80	412.80	09.6	ï	14.40	09.6	168.00	163.20	398.40	ã	470.40	11.56	1161.60	â	571.20	5613.16
182.40	148.80	312.00	417.60	09.6	28.80	14.40	09.60	158.40	0	398.40	ű	0	0	1161.60	0	571.20	5456.00
230.40	148.80	259.80	782.40	09.6	0	14.40	09.6	158.40	51.20	398.40	1	235.20	0	495.52	129.60	571.20	5719.89
610.80	148.80	215.40	1101.60	09.6	14.40	17.68	18.18	196.80	48.00	753.64	a	235.20	3.80	3075.69	216.00	571.20	10292.66
595.40	198.40	422.50	1197.20	12.80	19.20	19.20	12.80	262.40	115.20	531.40	ä	313.70	19.20	288,00	1549.80	761.80	10000:00
2431.80	815.25	2223.90	4352.40	90.00	00:06	00:06	54.90	1866.60	746.10	2238.05	29.70	1151.90	73.80	6319.80	1173.60	3972.60	42613.27
Karnataka	Kerala	Madhya Pradesh	Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Odisha	Punjab	Rajasthan	Sikkim	TamilNadu	Tripura	Uttar Pradesh	Uttarakhand	West Bengal	Тотаг
12.	13.	14.	15.	16.	17.	18.	19.	20.	21.	13	33	24	25.	56.	27.	78.	

*Grants released to the States from 2000-01 to 2004-2005 by Ministry of Finance

Statement-II

Funds proposed for establishment of 1800 Fast Track Courts for a period of five years (2015-20) under Grants-in-Aid as endorsed by the Fourteenth Finance Commission

(₹ in crore)

			(vinterere)
Sl. No.	Name of the State/UT	No. of FTCs	Funds proposed
		proposed	
1	2	3	4
1.	Andhra Pradesh	47	108.21
2.	Telangana	37	85.18
3.	Assam	36	82.88
4.	Arunachal Pradesh	0	0.00
5.	Mizoram	07	16.12
6.	Nagaland	03	6.91
7.	Bihar	147	338.43
8.	Chhattisgarh	28	64.46
9.	Gujarat	174	400.59
10.	Himachal Pradesh	13	29.93
11.	Jammu and Kashmir	21	48.35
12.	Jharkhand	50	115.11
13.	Karnataka	95	218.72
14.	Kerala, Lakshadweep	41	94.39
15.	Madhya Pradesh	133	306.20
16.	Maharashtra, Dadra and Nagar Haveli,	204	469.67
	Daman and Diu		
17.	Goa	05	11.51
18.	Manipur	03	6.91
19.	Meghalaya	04	9.21

Cases pending in Supreme Court and High Courts

- 717. SHRI PARIMAL NATHWANI: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the number of cases, both civil and criminal, pending in Supreme Court of India and various High Courts in the country;
- (b) the number of cases out of the above which are pending for less than five years for more than five years and less than ten years and for more than ten years; and
- (c) whether any measure has been taken by Government to expedite the process of disposal of cases?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) As per the information available, 58,669 cases are pending in the Supreme Court as on 01.06.2019. As per data available on the National Judicial Data Grid (NJDG), details of pending cases in High Courts as on 24.06.2019 is as under:—